Government of India  
Ministry of Commerce & Industry  
Department of Commerce  
Directorate General of Foreign Trade

Trade Notice No. I 7/2019-20  
New Delhi, Dated 22nd May, 2019

To

1. RAs of DGFT  
2. Members of Trade

Subject: Discontinuing submission of physical copy of RCMCs with effect from 1.07.2019 while filling application for incentives/entitlements under FTP and further clarification in the matter.

In order to improve ease of doing business and reduce transaction cost, vide Trade Notice No.12 dated 13.05.2019, requirement of physical copy of RCMC has been dispensed with from 1.07.2019 and it was decided that the validity of RCMCs will be checked directly from the DGFT’s database as uploaded and updated from time to time by various EPCs. DGFT has already provided the facility for exporters to check status of uploading of their RCMCs by their respective EPCs on DGFT’s website which may be assessed at [http://dgft.delhi.nic.in:8100/RCMCproj/rcmcCheck_input.jsp](http://dgft.delhi.nic.in:8100/RCMCproj/rcmcCheck_input.jsp).

2. Further, many times questions arise with regard to appropriateness of EPCs issuing RCMCs under para 2.56 of FTP read with 2.94 of HBP. In this regard, it is clarified that:

(i) An entity requires only one RCMC from its relevant EPC as per Appendix-2T. It can keep on adding any number of businesses afterwards and RCMCs from other EPCs will be optional only.

(ii) If an entity, having RCMC for goods from a particular EPC/FIEO, exports services subsequently, there is no need to obtain second RCMC from SEPC(membership with SEPC in such a case is merely optional).

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